

FIR No. : 696/2020

PS : Bhajanpura

U/s : 25/54/59 Arms Act

Bail application of applicant/accused Shanu Khan

19.12.2020

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Shanu Khan.

Pr. : Ld. Counsel for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 12.12.2020 and he has been falsely implicated in the present case. Allegations against him are false and baseless. He is not required for any custodial interrogation anymore. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

In view of the facts and circumstances of the case, as the matter is at initial stage and considering the nature of allegations against the accused, this court is not inclined to grant bail to the accused at this stage.

Bail application is dismissed accordingly.

Copy be given dasti to the Counsel for applicant/accused.

RUPINDER
SINGH DHIMAN
(Rupinder Singh Dhiman)
MM-01/NE/KKD/19.12.2020

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SINGH DHIMAN
Date: 2020.12.19 14:09:55
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FIR No.: 352/16

PS : Bhajanpura

State Vs. Yashvir Shethi etc.

19.12.2020

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Both accused persons stated to be on court bail.

IO in person.

Put up for consideration on 14.01.2021.

RUPINDER SINGH
DHIMAN

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SINGH DHIMAN
Date: 2020.12.19 14:09:03 +05'30'

(Rupinder Singh Dhiman)

MM-01/NE/KKD/19.12.2020

FIR No.: 103/18

PS : Bhajanpura

State Vs. Mohd. Javed @ Juber

19.12.2020

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Accused is stated to be on court bail.

IO ASI Tilak Raj in person.

Put up for consideration on 11.01.2021.

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DHIMAN SINGH DHIMAN
(Rupinder Singh Dhiman) Date: 2020.12.19 14:09:14 +05'30'
MM-01/NE/KKD/19.12.2020

FIR No.: 367/2020
PS : Bhajanpura
State Vs. Shivam Sood

19.12.2020

Pr. : Counsel for applicant Shri R.K. Sharma.

As per IO reply accused has already been released in the present case.

Counsel for applicant for Applicant **enrollment No. D-1823/2005** **submits at bar** that he may be permitted to withdraw the present application U/s 437 Cr.P.C in these circumstances. His statement to this effect has been recorded

In view of statement of Ld. Counsel, present application U/s 437 Cr.P.C. for grant of bail is dismissed as withdrawn.

Application is disposed off accordingly.

RUPINDER
SINGH DHIMAN
(Rupinder Singh Dhiman)
MM-01/NE/KKD/19.12.2020

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RUPINDER SINGH DHIMAN
Date: 2020.12.19 14:09:24
+05'30'

Vehicle No. : DL-5SBQ-6199

Circle : SPC

State Vs. Bijender Yadav

19.12.2020

Pr. : Counsel for applicant.

At request, put up on 18.01.2021.

RUPINDER

SINGH DHIMAN

(Rupinder Singh Dhiman)

MM-01/NE/KKD/19.12.2020

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RUPINDER SINGH DHIMAN

Date: 2020.12.19 14:09:34

+05'30'

Vehicle No.: UP-14CN-2887

Circle : SPC

State Vs. Jeetu/Sadhna

19.12.2020

Pr. : Counsel for applicant.

Put up on 21.12.2020.

RUPINDER

SINGH

DHIMAN

(Rupinder Singh Dhiman)

MM-01/NE/KKD/19.12.2020

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RUPINDER SINGH
DHIMAN

Date: 2020.12.19 14:09:43
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